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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting held on 07.02.2024 under the Chairmanship of Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No. 28/AM24 held on 07.02.2024

The following members were present in the meeting:

1. Shri S.B.S. Reddy Addl.DGFT
2. Shri Hardeep Singh Addl.DGFT
3. Shri Anil Aggarwal Addl.DGFT
4. Dr.S.K. Bansal Addl. DGFT
5. Shri S.C.Agarwal Addl. DGFT
6. Shri K.V. Tirumala Joint DGFT
7. Shri K.M. Harilal Joint DGFT

Following cases were discussed. The decisions taken on the individual cases are as under:-

Case No.	Name of the firm
1.	M/s Champa Lal and Company, Delhi
2.	M/s Madras Hydraulic Hose Private Limited, Chennai
3.	M/s APPL Industries Limited, Pune
4.	M/s Amrapali Industries Limited, Gujarat
5.	M/s Galaxy Press Private Limited, Lucknow
6.	M/s Galaxy Press Private Limited, Lucknow
7.	M/s Super Impex, Palghar
8.	M/s Al Faez Export, Hapur
9.	M/s ITAN Jewels Pvt Ltd, Mumbai
10.	M/s Bright Star, Impex, Moradabad
11.	M/s Chelsea Mills, LLP
12.	M/s Westwey Enterprises, Kollam
13.	M/s Chelsea Mills LLP, Gurgaon
14.	M/s Intas Pharmaceuticals Limited, Ahmedabad
15.	M/s Intas Pharmaceuticals Limited, Ahmedabad
16.	M/s Intas Pharmaceuticals Limited, Ahmedabad

17.	M/s Elson Packaging Industries Private Limited, Mumbai
18.	M/s Filatex Vct Private Limited, Trivandrum
19.	M/s Fiat India Automobiles Private Limited, Talshirur
20.	M/s Rajiv Plastic Industries, Mumbai
21.	M/s Rajiv Plastics Pvt. Ltd., Mumbai
22.	M/s PolyWorld, Silvasa
23.	M/s Khanna Paper Mills Ltd., Gurugram
24.	M/s. Malas Food Products Private Ltd., Thane
25.	M/s Creemos International Ltd., UP
26.	M/s Shubham Designs, Gujarat
27.	M/s Bedmutha Industries Ltd., Nasik
28.	M/s Goashipyard Ltd., Goa
29.	M/s Wellspring Industries Pvt. Ltd., Nagpur
30.	M/s Laxon Drugs Pvt. Ltd., Punjab
31.	M/s JSK Industries Pvt. Ltd., Mumbai
32.	M/s Accredited Consultants Pvt. Ltd., UP
33.	M/s ReceipharmPharmaservicesPvt. Ltd., Bangalore
34.	M/s G Export, Chennai
35.	M/s BeeChems, Kanpur
36.	M/s Sara Sae Pvt. Ltd., Dehradun
37.	M/s Shreeyam Power and Steel Industries Ltd., Indore
38.	M/s ACM Natural Products Pvt. Ltd., Kerala
39.	M/s Ancient Kraft, Jaipur
40.	M/s Socomec India Pvt. Ltd., Gurugram
41.	M/s Whitelotus Industries Limited
42.	M/s Esquire Multiplast Private Limited
43.	M/s Blue Breeze Enterprises
44.	M/s Sara Sae Private Limited
45.	M/s Simplex Chemopach Private Limited
46.	M/s AL Jain Jewellery
47.	M/s Karmatara Eng. Private Limited
48.	M/s Rajiv Plastic Private Limited
49.	M/s Aba Apparel
50.	M/s Stitchwell Garments
51.	M/s Appllo Industries
52.	M/s AVT MCCormick Ingredients Pvt. Ltd.
53.	M/s Ajinkya Chemtech Private Limited
54.	M/s Kedar Metals Pvt. Ltd.
55.	M/s Alok Industries Limited
56.	M/s Salzer Electronics Ltd.
57.	M/s Varun Beverage Limited
58.	M/s Rohan Industries

59.	M/s Rohan Industries
60.	M/s Uviraj Global Private Limited
61.	M/s Biltube Industries Limited

Case No.01 M/s. Champa Lal and Company, Delhi
F.No. HQRPRCAPPLY00005315AM24
Meeting No.28/AM24held on 07.02.2024

Subject: Replenishment of gold sold at international exhibition under para 4.45 of FTP and para 4.79 of HBP.

Applicant Statement: This case was last approved at PRC Meeting No.23/AM24 held on 12.12.2023 but they are facing some problems vis a vis the above decision. First nobody including RA, GJEPC or Nominated agency have been able to guide them on the on the payment of Composition Fee as GJEPC and nominated agency say that composition fee has been imposed for the first time by DGFT and they are not aware of the provisions for payment of composition fee. RA Office they were told that in respect of replenishment of gold under para 4.45 of FTP 2023 and para 4.79 of HBP 2023 they don't have a role as gold is issued by Nominated agency and Appendix 40 is issued by GJEPC. Hence they are requesting to issue clarifications on the above points as nominated agency and GJEPC are not entertaining them as they want the clarification from RA.

Decision: The Committee went through the statement made by the applicant and also took into consideration the decision taken in the PRC meeting No. 23/AM24 held on 12.12.2023. After detailed discussion the Committee directed the firm to deposit the composition fee of Rs. 25,000/- online in the miscellaneous head at the DGFT Headquarters and allowed replenishment of gold sold at international exhibition from nominated agencies within a period of 45 days from date of deposit of the composition fee. The firm shall deposit of the composition fee within 30 days from the date of uploading of the minutes of meeting.

(Action:Applicant/Customs-Delhi/Concerned Nominated Agency/GJEPC)

Case No.02 M/s Madras Hydraulic Hose Private Limited, Chennai
F.No. HQRPRCAPPLY0000359AM24
Meeting No.28/AM24 held on 07.02.2024
Subject: Extension of EOP of Advance Authorization No. 0410166319 dated 29.11.2019.

Applicant Statement: The applicant stated that the Advance Authorisation is for the export product of Exports of Flexible Corrugated Stainless Steel Hose with Brandings of Stainless Steel Wire (Grade 304L) for import item of Import of Stainless Steel Coils (Grade 304L). They have completed EO of 74.58% in terms of value and 74.93% in terms of quantity within 12 Months. Due to the second wave of pandemic the buyer was not in the position to place the order. Hence, they could not complete the remaining export obligation before EOP. Now they have obtained confirmed orders for other source of foreign buyer. Hence they are requesting to allow six months extension of EOP against subject license.

Decision: The Committee went through the justification given by the applicant and discussed the matter at length. The Committee noted that the application was not traced in the system. Accordingly, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0410166319 dated 29.11.2019 for a further period of 3 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Chennai)

Case No.03 M/s APPL Industries Limited, Pune
F.No. HQRPRCAPPLY00000201AM24
Meeting No.28/AM24 held on 07.02.2024
Subject: To allow availing of Amnesty Scheme against EPCG License No. 3130001244 dated 26.07.2005.

Applicant Statement: The applicant stated that the above said license was issued to M/s. Aalekh Inds Pvt. Ltd. and consequent to a High Court Order, M/s. Aalekh Inds Pvt. Ltd is amalgamated with M/s. APPL Industries Ltd., thereby all the assets and liabilities of Ms.Aalekh Inds. Pvt. Ltd. have been taken over by M/s. APPL Industries Ltd. Due to the market situation, they could not make any exports under the license and the EOP was expired on 25.07.2013. They have also had paid the customs duty in 2018, and they could not pay the interest due top financial constraints. Now they would like to pay the interest as per the Amnesty Scheme announced and get this file closed. Hence they are requesting to allow relaxation the provision of EOP against subject license under Amnesty scheme.

Decision: The Committee heard and went through the statement made by the applicant and discussed the matter at length. After detailed discussion the Committee noted that the applicant has applied for Amnesty Scheme. Accordingly, the Committee allowed the extension of export obligation period of EPCG License No. 3130001244 dated 26.07.2005 up to 13.08.2013. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA, Pune)

Case No.04 M/s Amrapali Industries Limited, Gujarat
F.No. HQRPRCAPPLY00000680AM24
Meeting No.28/AM24 held on 07.02.2024
Subject: Re-validation of Scrip No. 4019003157 dated 04.08.2022.
Applicant Statement: The applicant stated that their MEIS duty scrip was registered in the Non-EDI port OF GIFT CITY. However, gift city was changed from Non-EDI to EDI on the ICEGATE platform but the said MEIS duty Scrip was not getting registered on the ICEGATE platform due to technical issues at gift city. In the meantime, the said duty scrip got expired on 03.08.2023. Due to technical issues at gift city and due to no fault of their they are facing immense financial hardship. Hence they are requesting to allow revalidation of above mentioned scrip.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.05 M/s Galaxy Press Private Limited, Lucknow
F.No. HQRPRCAPPLY00005778AM24
Meeting No.28/AM24held on 07.02.2024

Subject: Relaxation under Para 2.59 of FTP 2023 for consider of EO in INR against EPCG License No. 0630002787 dated 20.04.2011.

Applicant Statement: The applicant has filed application for Waiver of Balance Export obligation on ground of Force Majeure conditions and relaxation under Para 2.59 of FTP, 2023 for consider of EO in INR of EPCG Authorizations. they had achieved export obligation in INR value for the above License and submitted documents for redemption but Joint DGFT Kanpur has issued a Deficiency letters and asked that complete export obligations in USD only, but earlier it was communicated by the official of Joint DGFT Kanpur and their agent both that they have to fulfil export obligation in INR value as per written on EPCG License and at the time of Extension they have given calculation sheet in INR only and RA Kanpur Office has given approval on extension in INR too. In the subject license INR and USD both values are written to meet the export obligation and they have fulfilled the export obligation in INR value too. At the time of taking License the USD rate was 44 Rsand now USD rate is 84 Rs and they have saved custom duty in INR only so if

USD rate is increasing regularly so license holder is not responsible for that. They were the manufacturer of Recharge coupons and their main export was also recharge coupons and got big export order from Nepal Telecom Doorsanchar company limited and some other countries too and was doing their export and completed almost 60% of original EO imposed. Hence they are requesting to allow relaxation for consider of EOP in INR instead of USD.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted clear details and decided to call for PH.

(Action: Applicant/PRC)

Case No.06 M/s Galaxy Press Private Limited, Lucknow
F.No. HQRPRCAPPLY00005473AM24
Meeting No.28/AM24held on 07.02.2024

Subject: Relaxation under Para 2.59 of FTP, 2023 for consider of EO in INR of EPCG Authorizations of AA No. 0630001370 dated 21.05.2008.

Applicant Statement: The applicant has filed application for Waiver of Balance Export obligation on ground of Force Majeure conditions and relaxation under Para 2.59 of FTP, 2023 for consider of EO in INR of EPCG Authorizations. They had achieved export obligation in INR value for the above License and submitted documents for redemption but Joint DGFT Kanpur has issued a Deficiency letters and asked that complete export obligations in USD only, but earlier it was communicated by the official of Joint DGFT Kanpur and their agent both that they have to fulfil export obligation in INR value as per written on EPCG License and at the time of Extension they have given calculation sheet in INR only and RA Kanpur Office has given approval on extension in INR too. In the subject license INR and USD both values are written to meet the export obligation and they have fulfilled the export obligation in INR value too. At the time of taking License the USD rate was 44 Rsand now USD rate is 84 Rs and they have saved custom duty in INR only so if USD rate is increasing regularly so license holder is not responsible for that. They were the manufacturer of Recharge coupons and their main export was also recharge coupons and got big export order from Nepal Telecom Doorsanchar company limited and some other countries too and was doing their export and completed almost 60% of original EO imposed. Hence they are requesting to allow relaxation for consider of EOP in INR instead of USD.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted clear details and decided to call for PH.

(Action: Applicant/PRC)

Case No.07 M/s Super Impex,Palghar
F.No. HQRPRCAPPLY00006453AM24
Meeting No.28/AM24 held on 07.02.2024
Subject: Request for change of HSN Code for Import Sr No 1 from 48109200 to 48101990 of DFIA No. 0311023271 dated 18.05.2023.

Applicant Statement: The applicant stated that they have obtained DFIA Licence No. 0311023271 Dt. 18.05.2023, DFIA Licence had been issued under HSN Code No. 48109200 against Import Sr. No. 1 of Writing /Printing Paper of GSM (50-150). Due to over sight DFIA Licence was obtained under HSN Code No. 48109200 which is meant for GSM (200). Their import Sr. No. 1 Writing /Printing Paper of GSM (50-150) covers under HSN Code No. 48101990. Hence they are requesting to allow change of HSN Code as 48101990 instead of 48109200 against subject license.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and decided to refer the case to PC-4 and EGTF divisions to resolve the issue being faced by the applicant(along with the stipulation that the GSM of import and export shall conform within permissible range of variation).

(Action: Applicant/PC-4/EGTF Division)

Case No.08 M/s Al Faez Export, Hapur
F.No. HQRPRCAPPLY00006744AM24
Meeting No.28/AM24 held on 07.02.2024
Subject: To allow MEIS Benefit due to late upload of BRC by Bank against 5 S/Bills.

Applicant Statement: The applicant stated that they are eligible for claiming MEIS against exports for FY 2018-19 and 2020-21. However, they could not claim the MEIS benefit due to considerable delay in uploading of BRCs by the Bank. BRCs for 5 SBs have been uploaded by the Bank only after repeated requests. They are unable to apply for MEIS &the benefit of the same is already counted towards exports which has been done &realized. Hence they are requesting to allow MEIS benefits against 5 S/Bills.

Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. The Committee observed that due to delay in uploading the BRC, the firm may have faced the problem which was beyond their control. Accordingly, the Committee decided to allow MEIS benefit only against those shipping bills whose realization has happened within time and e-BRCs have been uploaded by the bank after stipulated time. It also decided that no cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA/PC-3 Division for necessary updation)

Case No.09 M/s. ITAN Jewels Pvt. Ltd., Mumbai
F.No. HQRPRCAPPLY00361457AM22
Meeting No.28/AM24 held on 07.02.2024
Subject: Request for extension of EOP of AA No. 0310830899 dated 08.08.2019.

This is a deferred case of PRC Meeting No.02/AM24 held on 09.05.2023 (Case No.04) wherein Committee decided to seek a report from RA, Mumbai for taking the decision.

Applicant Statement: The applicant stated that their request for re-export of unutilized 5.00 Kg. of gold for CIF value of US$ 248533.78 imported against advance authorization which after import could not be utilized by them due to sever Global Corona Epidemics and cancellation of orders by their regular buyers as there was lockdown in their factory and their sale outlets. As per provision under Para 2.46.1(a) of FTP which provides that the Goods imported may be exported in same form without an Authorization provided that item to be imported or exported is not in the restricted for import or export in ITC (HS). Since import and export of gold is under restricted category they could not re-export same without relaxation in the policy. Hence they are requesting to allow re-export of 5.00 Kgs. of Pure Gold for CIF value US$ 248533.78 imported against subject advance authorization which could not be utilized due to closure of their factory.

Comments from RA, Mumbai were seen.

Decision: The Committee went through the statements made by the firm and also considered the report of RA Mumbai. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.10 M/s Bright Star, Impex, Moradabad
F.No. HQRPRCAPPLY00003041AM24
Meeting No.28/AM24held on 07.02.2024

Subject: To allow MEIS benefit against 3 Shipping Bill No.(i) 4000207 dated 14.07.2020, (ii) 4000234 dated 24.07.2020, & (iii) 4000296 dated 27.08.2020.

This is review case of PRC Meeting No.13/AM24 held on 31.08.2023 (Case No.55) wherein the Committee rejected the case.

Applicant Statement: The applicant stated that they have exported metal handicrafts items during the period of July 2020 to 27th August, 2020 to HongKong based overseas buyers under invoice dated 06.07.2020 and it was the peak time of Corona virus covering entire world. Hence, the adverse circumstances and dark future of all kind of international and national trade. Their concern buyer has asked them to dispatch their orders goods at 90 days D/A basis and raised export invoices/Bills at least minimum 90 days D/A basis, otherwise keep their orders goods in own go down till the Corona Virus wave and recession is over. That during the worldwide corona virus wave at that time, they had no any option accept to allow their overseas buyer 90 DA payments terms and conditions. Consequently they were agreed and allow them 90 days payment on mutually consent. Step by step they sold out exported goods to retailers in their country, they have started to make their export bills payment w.e.f. 09.03.2022 and all three pending export bills with them, were partially realized up to 27.05.2022, mean within 80 days. Hence they are requesting to allow MEIS benefit against subject 3 S/Bills.

Comments of PC-3 were also seen.

Decision: Deferred for next meeting.

(Action: PRC)

Case No.11 M/s Chelsea Mills LLP, Gurugram.
F.No. HQRPRCAPPLY00004650AM23
Meeting No.28/AM24held on 07.02.2024
Subject: To allow Clubbing of AA No. 0510395676 dated 18.09.2015and No. 0510398982 dated 04.07.2017.

Applicant Statement: The applicant stated that the RA refused for clubbing of Advance Authorisation issue under Policy Para 4.03 and HBP PARA 4.07 issued under custom notification 18/2015 issue between 10 months and upon clubbing the earliest Import and last Import gap is of less than 12 months and dispute of not accepting export product in lieu of style. The clubbing has taken place only for regularization. No import and No export has been effected by beyond the last import and export declared in clubbing. The clubbing has taken place only in the item of Import SNAP FASTENERS which are imported in both Authorizations and consumption is appropriated in both Authorizations. Only quantity of Import varies.

The Deficiency letters issued on disputing as different items of export is only on the basis of interchange in qty. Since only one item of import has been utilized upon clubbing which requisition them to follow the Provision of para 4.38 of HBP. As per deficiency notified by RA that the above performance cannot qualify as clubbing of same item is incorrect where the clubbing has taken place very much within the declared items. But the quantity changed in performance for which they have prayed herewith regularise. Since their buyer changes the Style no. according destination of country of same products they had adopted own export code which is maintained in application in Authorisation. The shipping documents with prefix EP code means export product code and item should be considered in term of policy para 3 of circular no. 34 dtd. 26.03.2008. Hence they are requesting to allow clubbing of above mentioned AA for EODC.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.12 M/s Westwey Enterprises, Kollam
F.No. HQRPRCAPPLY00004699AM23
Meeting No.28/AM24 held on 07.02.2024
Subject: To allow Closure of Authorizations of AA No. 532404000008 dated 13.08.2019.

Applicant Statement: The applicant stated that they had started a small business unit during 2019 and was dealing with Powdered mix of nut. As they received export orders for export of powdered mix of nuts, they had obtained an Advance Authorisation No.5310020111 dtd. 03.08.19 on No Norms basis and had imported the raw material POWDER MIX OF BRAZIL NUT, WALNUT AND VANILA FLAVOUR STARCH - 6000 kg (same as per Authorisation for export of POWDER MIX OF BRAZIL NUT,WALNUT, VANILA FLAVOUR STARTCH AND ROASTED CASHEWNUTPOWDER. Due to some business and personal reasons they were not in a position to continue the business and now it is in closed stage. Pandemic Covid also affected their business badly resulting in financial loss. Norms Committee ratified the norms on net to net basis which was not possible in their case. Their application for Advance Authorisation was on No Norms basis with wastage and not on Net to Net basis. They hope that if it was on Net to Net basis ratification of norms is not required as per para 4.12(vii) of HBP 2015-2020. Even after repeated request for acceptance of wastage they were not sanctioned. Hence they are requesting to allow wastage @12% as applied and seeking closure of subject license.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and applicant may approach the concerned Norms Committee for review.

(Action: Applicant/Norms Committee-VI)

Case No.13 M/s Chelsea Mills LLP, Gurgaon
F.No. HQRPRCAPPLY00004641AM23
Meeting No.28/AM24 held on 07.02.2024

Subject: Regularization of Special Advance Authorizations of AA No. 0510410951 dated 14.06.2019.

Applicant Statement: The applicant stated that subject license applied under Scheme 4.04A of FTP for issue of Special Advance Authorization. The authorization was applied under repeat basis on earlier Ad-hoc Norms approved. The product design was same but input fabric was different with same consumption Norms. Whilst supporting application for the Special Advance Authorization on the repeated norms being manufacture from different fabric. They presume on the strength of this statute RA must have issued authorization to them on repeated bases, they opine it is not debatable and once the authorization was issued. Now RA vide their D/L maintain that Style no are given and EP code given by them are not accepted as maintenance of Nexus between item of import and export. Hence they are requesting to allow the case on the basis E.P. Code declaration in light of notification 34/RE/07/2004-2009 dt 24.03.2008 which given option to adopt any code for maintaining the nexus of item mentioned in the authorization and S/Bill based on design no pattern no. and style no.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.14 M/s Intas Pharmaceuticals Limited, Ahmedabad
F.No. HQRPRCAPPLY00003917AM24
Meeting No.28/AM24held on 07.02.2024

Subject: Waiver of PC-18 condition/other condition of Authorization of AA No. 0811002393 dated 25.08.2021.

Applicant Statement: The applicant stated that they have imported a Bulk Drug – Vinorelbine Tartrate from unregistered source, under subject license. They obtained this AA under para 4.07 of the HBP as their manufacturing process required higher consumption of the bulk drug than permitted under SION No.A-205. Accordingly, the AA was granted to them based on actual consumption as applied (i.e. 171.50% & 158.98%). The whole of the quantity of Bulk Drug, imported from unregistered sources under this AA has been exported and there is no stock of bulk drug lying with them for destruction. They have already fulfilled the EO for the said AA and its export obligation period of 18 months has already expired. Hence they are requesting to allow waiver from the requirement of destruction of 95.707 grams of the said bulk drug so as to enable them to obtained EODC against subject license.

Decision: The Committee went through the statement made by the firm in its application and noted that the facts of the case have not been clearly specified and decided to call the firm for **Personal Hearing**.

(Action: Applicant/PRC Section)

Case No.15 M/s Intas Pharmaceuticals Limited, Ahmedabad
F.No. HQRPRCAPPLY00003916AM24
Meeting No.28/AM24 held on 07.02.2024

Subject: Waiver of PC-18 condition/other condition of Authorization of AA No. 0811003137 dated 15.11.2021.

Applicant Statement: The applicant stated that they have imported a Bulk Drug – Naltrexone Hydrochloride from unregistered source, under subject license. They obtained this AA under para 4.07 of the HBP as their manufacturing process required higher consumption of the bulk drug than permitted under SION No.A-412. Accordingly, the AA was granted to them based on actual consumption as applied (i.e.105.43%). After the grant of theAA they imported the bulk drug from unregistered sources under this AA has been exported and there is no stock of bulk drug lying with them for destruction. And used it to manufacture and export formulations there-from. They filed the S/Bills for this AA mentioning the same actual consumption as applied and mentioned in their said AA. In the meanwhile, since their actual consumption of this bulk drug was higher than SION, they applied for Adhoc norms and then revised norms in the norms committee. Since the revised norms granted 103.86% were still lower than the actual consumption as applied 105.43% and they contained to export the said formulations by mentioning the actual consumption as applied in the S/Bills. Thus all the S/Bills for this AA are filed with actual consumption as applied only. Thus whole of the quantity of bulk drug, imported from unregistered sources under this AA has been exported and there is no stock of bulk drug lying with them for destruction. They have already full EO for the said AA and its EOP of 18 months has already expired. Hence they are requesting to allow waiver from the requirement of destruction of 1.180 Kgs of the said bulk drug so as to enable them to obtained EODC against subject license.

Decision: The committee went through the statement made by the firm in its application and noted that the facts of the case have not been clearly specified and decided to call the firm for **Personal Hearing**.

(Action: Applicant/PRC Section)

Case No.16 M/s Intas Pharmaceuticals Limited, Ahmedabad
F.No. HQRPRCAPPLY00003843AM24
Meeting No.28/AM24 held on 07.02.2024

Subject: Waiver of PC-18 condition/other condition of Authorization of AA No. 0811002696 dated 27.09.2021.

Applicant Statement: The applicant stated that they have imported a Bulk Drug – Topotecan Hydrochloride from unregistered source, under subject license. They obtained this AA under para 4.07 of the HBP as their manufacturing process required higher consumption of the bulk drug than permitted under SION No.A-205. Accordingly, the AA was granted to them based on actual consumption as applied (i.e.156.31%, 135.21% & 128.98%). After the grant of the AA they imported the bulk drug from unregistered sources under this AA has been exported and there is no stock of bulk drug lying with them for destruction. And used it to manufacture and export formulations there from. They filed the S/Bills for this AA mentioning the same actual consumption as applied and mentioned in their said AA. In the meanwhile, since their actual consumption of this bulk drug was higher than SION, they applied for Adhoc norms and then revised norms in the norms committee. Since the revised norms granted 131.300%, 129% & 129) were still lower than the actual consumption as applied 156.31%, 135.21% and 128.98% and they contained to export the said formulations by mentioning the actual consumption as applied in the S/Bills. Thus all the S/Bills for this AA are filed with actual consumption as applied only. Thus whole of the quantity of bulk drug, imported from unregistered sources under this AA has been exported and there is no stock of bulk drug lying with them for destruction. They have already full EO for the said AA and its EOP of 18 months has already expired. Hence they are requesting to allow waiver from the requirement of destruction of 4.249 Grams of the said bulk drug so as to enable them to obtained EODC against subject license.

Decision: The committee went through the statement made by the firm in its application and noted that the facts of the case have not been clearly specified and decided to call the firm for **Personal Hearing**.

(Action: Applicant/PRC Section)

Case No.17 M/s Elson Packaging Industries Private Limited, Mumbai
F.No.HQRPRCAPPLY00000178AM24
Meeting No.28/AM24held on 07.02.2024

Subject: To allow MEIS benefit for Shipping Bills not re-instated after application purged.

Applicant Statement: The applicant stated that their firm was removed from Denied Entity list on dated 04.07.2022 and they tried to create an application, unfortunately the Shipping bills were not available for utilization, same having been mapped/consumed in the previous draft applications, which they could not successfully submit as they were in DEL. They even filed a complaint on PG portal explain the entitle sequence of events which prevented them to file documents claim prior to the cut-off date. However, the online status at time of MEIS submission still reflected that necessary changes had not been incorporated in the system and hence application could not be activate till dated 21.07.2022. Hence they are requesting to allow MEIS benefit.

Decision: The Committee having examined the case on the basis of the submission made by the firm and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow MEIS benefit against Shipping Bills not re-instated after application purged without any late cut. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action:Applicant/RA-Mumbai/PC-3 division for necessary updation)

Case No.18 M/s Filatex Vct Private Limited, Trivandrum
F.No.HQRPRCAPPLY00007215AM24
Meeting No.28/AM24 held on 07.02.2024

Subject: To allow Extension of EOP against AA No. 1011001519 dated 20.12.2022.

Applicant Statement: The applicant stated that they have imported 126 MT of Latex Rubber in three consignments. They had taken two EO extension and EO in respect of the first and second imports had achieved well within this extension EOP. They have achieved 84% EO and third import was expired on 13.12.2023. They could not make the shipment due to non availability of vessel nomination by the buyer. They have to therefore wait for buyer confirmation/nomination of the vessel to make the shipments. They have fulfilled the EO and there is a delay of 21 days in making the shipment. Hence they are requesting to allow EOP extension up to 03.01.2024 towards fulfilment of EO against subject license.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allow EOP extension of Advance Authorization No. 1011001519 dated 20.12.2022 up to a further period of 3 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Cochin)

Case No.19 M/s Fiat India Automobiles Private Limited, Talshirur
F.No.HQRPRCAPPLY00004100AM24
Meeting No.28/AM24 held on 07.02.2024
Subject: To allow MEIS benefit against Shipping Bill No. 0002730040 dated 26.12.2017.
Applicant Statement: The applicant stated that they are unable to apply MEIS against above mentioned S/Bill due to technical error, though they are eligible for the MEIS incentive for this product but DGFT system is showing error as *'ITCHS Code/Country of export is not eligible for MEIS Benefit'.* Due to this they are unable to apply the MEIS in stipulated period. Hence they are requesting to allow MEIS benefit against hipping Bill No. 0002730040 dated 26.12.2017.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.20 M/s Rajiv Plastic Industries, Mumbai
F.No.HQRPRCAPPLY00007221AM24
Meeting No.28/AM24 held on 07.02.2024

Subject: To allow re-validation of Authorization/Certificate of AA No. 0311007550 dated 07.10.2021

Applicant Statement: The applicant stated that due to a technical fault, they have been encountering discrepancy in the value and quantity specified in the license and also in licence transfer to customs. This issue was highlighted number of times to regional authorities in personal meeting but solution has been elusive. Finally, matter was escalated to DGFT, Delhi who was kind enough to immediately refer it to Addl. DGFT who interacted with NIC, Delhi and RA, Mumbai to resolve the issue. Following that initiative in about 45 days the technical issue got resolved. However, in the intervening period the said licence has expired. Hence they are requesting to allow six month revalidation of subject license.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length. The Committee decided to defer the case and call for complete documents from the applicant in support of contentions made in the application. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/PRC)

Case No.21 M/s Rajiv Plastic Industries, Mumbai
F.No.HQRPRCAPPLY00007220AM24
Meeting No.28/AM24 held on 07.02.2024

Subject: To allow Revalidation of Advance Authorization No.0311009129 dt. 02.12.2021.

Applicant Statement: The applicant stated that due to a technical fault, they have been encountering discrepancy in the value and quantity specified in the license and also in licence transfer to customs. This issue was highlighted number of times to regional authorities in personal meeting but solution have been elusive. Finally, matter was escalated to DGFT, Delhi who was kind enough to immediately refer it to Addl. DGFT who interacted with NIC, Delhi and RA, Mumbai to resolve the issue. Following that initiative in about 45 days the technical issue got resolved. However, in the intervening period the said licence has expired. Hence they are requesting to allow six month revalidation of subject license.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length. The Committee decided to defer the case and call for complete documents from the applicant in support of contentions made in the application. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant)

Case No.22 **M/s. Poly World, Silvasa**
F.No.HQRPRCAPPLY00007241AM24
Meeting No.26AM24 held on 07.02.2024

Subject: Request for grant of DFIA Licence.

Applicant Statement: The applicant stated that they have completed entire exports within stipulated time frame and 100% Payment against all the export shipments have been realized within 3 years. The e-BRC has been received after 3 years. Hence they were unable to make application to obtain DFIA Licence. Hence they are requesting to allow permission to grant of DFIA License against their application No. 03/92/076/00044/AM19 & 03/92/076/00029/AM20 both dated 01.01.2010.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length. The Committee decided to seek confirmation from the firm about the date of the Authorisation.

(Action: Applicant/PRC)

Case No.23 **M/s. Khanna Paper Mills Ltd., Gurugram**
F.No.HQRPRCAPPLY00007217AM24
Meeting No.26AM24 held on 07.02.2024

Subject: Revalidation of 4 MEIS scrip Nos. 3019046990 DT. 23/01/2020, 3019051841 dt.16/07/2020, 3019052109 DT.29/07/2020 & 3019052538 DT. 18/08/2020

Applicant Statement: The applicant stated that the subject MEIS scrip issued from RA DGFT, LUDHIANA and the validity of these licenses has expired on 22.01.2022, 15.07.2022, 28.07.2022, 17.08.2022. The above 4 MEIS Scripswere not transferred to the jurisdiction customs authority for registration to utilize the same. The reason for non-utilization of these 4 MEIS Scrips is that the concern person who is taking care of the licenses the PC system of that person is collapsed and all the data is erased, and before recovery of all the data, the MEIS licences got expired before its utilization. Due to reason being the MEIS licence scrip are not utilized. Further as per the Notification No. 79/2022-customs validation and utilization of E-Scrips have increased to 2 years for the users of all the E-Scrips that are pending for utilization on the system on the date of issuance of the electronic duty credit ledger (Amendment) Regulation 2022. Hence they are requesting to allow revalidation of above mentioned scrip up to 17.08.2024.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.24 M/s Malas Food Products Private Ltd., Thane
F.No. HQRPRCAPPLY00007258AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow Extension of EOP against Advance Authorization No.0311005249 dt 09.07.2021

Applicant's statement: The applicant stated that in the initial period because of the effect of Covid 19 they failed to import their material and result of the same they failed to export finished goods, later to complete import and export obligation they have applied and received two extension from RA office. They have some ready finished goods available in their factory premises which they have produced using imported material but unable to export under said AA as export validity expired on 09.01.2023. Hence they are requesting to allow six month EOP extension against subject license to fulfil the balance E.O.

Decision: The Committee went through the justification given by the applicant and discussed the matter at length. The Committee decided to accede to the request and allow EOP extension of Advance Authorization No. 0311005249 dt 09.07.2021 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No.25 M/s. Creemos International Ltd., Kanpur, UP
F.No.HQRPRCAPPLY00007299AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow extension of EOP againstAdvance Authorization No.0610000475 dt.16.11.2021.

Applicant Statement: The applicant stated that they have been regularly obtaining Advance as well as EPCG authorisations and have clean track record in performance of EO completion. But the Authorisation in question is an Exclusive Authorisation obtained on the exclusive demand of the buyer in U.K. for exclusive Export Product and unfortunately for one or the other reason; he could not lift the ready product which, are ready to ship. With regular persuasion, they have made the said buyer ready to lift the product. It is worth to mention that the product to be exported is designed for the particular buyer who is very regular and sincere buyer. Such goods cannot be sold to any other buyer nor these are fit for INDIAN MARKET and they have therefore no other alternative but rely upon the good will of the particular buyer. Hence they are requesting to allow extension in EOP up to 11/12/2024 against subject license.

Decision: The Committee went through the justification given by the applicant and discussed the matter at length. The Committee decided to accede to the request and allow EOP extension of Advance Authorization No. 0610000475 dt 16.11.2021for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Kanpur)

Case No.26 M/s. Shubham Designs, Gujarat
F.No.HQRPRCAPPLY00001938AM24
Meeting No.28AM24 held on 07.02.2024
Subject: To allow amendment and revalidation for transferable DFIA No.5211004050 dt.24.01.2023.
Applicant Statement: The applicant stated that they they have mentioned the correct Import HS Code - 54075290 at the time of DFIA file number Application for Import Item Sr. No. 1. After completing the exports by oversight at the time of Application of Transferable DFIA they have mentioned the ITC HS Code as 54075490 instead of 54075290 for Import Item Sr. No. 1. They are unable to amend the HS Code of Import Item Sr. No. 1 in license (No. 5211004050 dt. 24.01.2023) as no procedure / facility is available in Online Portal. They have already raised a complaint in this regard in the DGFT Portal vide Complaint No. 202302200183 dated 23.02.2023 the same stands closed. Hence they are requesting to allow six months revalidation and correction in the ITC HS Code against subject DFIA.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF/PC-4 Divisions to verify the submissions of the applicant and resolve the issue being faced by them.

(Action: Applicant/PC-4/EGTF Division)

Case No.27 M/s.Bedmutha Industries Ltd., Nasik
F.No.HQRPRCAPPLY00000344AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow relaxation of policy provision to allow MEIS benefits on 10 Shipping billsNos i.e. 6943156, 6943164, 6943216, 7434838, 7435035, 7435208, 7532480, 7533250, 7564989, 7565053.

Applicant Statement: The applicant stated that they are trying to submit their application for MEIS license online through DGFT portal. However, as IEC was placed DEL status during the valid period of MEIS submission from Sept 2020 till December 2022, they were unable to file application for MEIS license with eligible incentive amount of shipping bills. Their name has been placed under DEL due to pending redemption of previous EPCG licenses, they have now completed the balance formalities and are out of DEL. However the MEIS module wasnon operational/closed after theywere removed from DEL & hence they are unable to fill for MEIS on the DGFT portal. Hence they are requesting to allow relaxation of policy to allow MEIS benefits against subject 10 S/Bills.

Comments of PC-3 were seen.
It was also noted that the applicant had been given abeyance from 25.12.2021 to 09.01.2022.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length. The Committee found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No.28 **M/s. Goa Shipyard Ltd., Goa**
F.No.HQRPRCAPPLY00004640AM23
Meeting No.28AM24 held on 07.02.2024

Subject: To allow MEIS benefit against 4 S/Bills Nos.2468 dt 20.10.2016, 603 dt 22.05.2017, 751002 dt 24.07.2017 and 107218 dt 22.03.2018.

This is a deferred case of PRC Meeting No.10AM24 held on 12.07.2023 (Case No.8)wherein the Committee examined the case on the basis of submission made by the firm and heard the representatives. The Committee advised the firm to obtain a confirmation from the customs authority to the effect that manually issued MEIS would be acceptable at the EDI port. Thereafter, the matter would be taken up again. **Applicant Statement:** The matter was taken up. The entire submission made by the applicant was gone through.This is a review case of PRC Meeting No.03/AM23 held on 22.04.2022 (Case No.38) wherein Committee reject the case. In this review application they have stated that in case of export of Ships, it is not possible to generate online SB through ICEGATE as required details for generation of SBs like Rotation Number (RO), Export Goods Manifest (EGM) or International Maritime Organisation (IMO) number are not available at the time of export as ships are not exported as cargo through a liner vessel carrying the general cargo to have RO/EGM/IMO number but exported/sails on its own power to country of export. Hence ships are exported under manual SB post approval of Commissioner of Customs from port of export. In view of the above, manual SBs being not interlinked to DGFT portal, concerned RA is not in a position to verify and process their claims through online as stipulated under FTP. They have already indicated in SB that they intend to claim reward under MEIS scheme in all four SBs. Hence they are requesting to allow MEIS benefit against subject Shipping Bills.The firm has now obtained a confirmation from the customs authority to the effect that manually issued MEIS would be acceptable at the EDI port.

Decision: The Committee deliberated on the case and took under consideration the report of the Office of Commissioner of Custom dated 04.12.2023. The Committee noted that the firm has faced difficulty beyond their control. Accordingly, the Committee decided to allow MEIS benefit against 4 S/Bills Nos. 2468 dt 20.10.2016, 603 dt 22.05.2017, 751002 dt 24.07.2017 and 107218 dt 22.03.2018 by issuing manual scrip. It also decided that no late cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA/PC-3 division for necessary updation)

Case No.29 M/s.Wellspring Industries Pvt. Ltd., Nagpur
F.No.HQRPRCAPPLY00003731AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow EOP extension for regularization against AA No.5010002407 dt 08.03.2018.

Applicant Statement: The applicant stated that in the subject license some shipping bills are of the date after export obligation, but Advance Authorizations are mentioned on these shipping bills. Hence they are requesting to allow EOP extension up to 48 months against subject license for regularization purpose.

Decision: The Committee examined the case on the basis of statement made by the firm and discussed the matter at length and decided to allow EOP extension up to 48 months from the date of issuance of Advance Authorisation No. 5010002407 dt 08.03.2018subject to payment of composition fees as per Policy provisions. The other terms and conditions towards fulfilment of EO shall remain same as per policy/HBP provisions.RA will ensure that no Shipping Bills are of the period beyond 48 months. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA- Nagpur)

Case No. 30 M/s.Laxon Drugs Pvt. Ltd., Punjab
F.No.HQRPRCAPPLY00005450AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow revalidation of MEIS scrip No.3019061527 and 3019061526 both dt 09.03.2022

Applicant Statement: The applicant stated that theyhad three number of MEIS scripts available with them for utilization . In the last week of February 2023, they tried to utilize the scripts. The DGFT site was not available at that time. In the first week of April the site was available. They utilized one of the three scripts available with them. Hence they are requesting to allow revalidation of MEIS scrip.

Comments of PC-3 were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 31 M/s. JSK Industries Pvt. Ltd., Mumbai
F.No.HQRPRCAPPLY00004226AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow revalidation of AA No. 0310835217 dt 04.03.2020, 0310835218 dt 04.03.2020 & 0310835374dt 12.03.2020.

This is review case of PRC Meeting No.35AM23 held on 16.03.2023 (Case No.28) wherein Committee rejected the case.

Applicant Statement: In this review application they have stated that they are manufacturer exporter of various types of Aluminium Conductors and other related items and their basic raw material is Aluminium Ingot/unallowed Aluminium. They have taken the subject license from the RA for duty free imports of raw materials for the purpose of manufacturing and export. They have made export under the said AAs within the validity period of authorisation but could not import the duty free raw materials due to various reasons. In spite of completion of export they could not do the proportionate imports of duty free raw materials. Due to covid-19 outbreak in the year 2020 and again 2021, complete lockdown was enforced for a long period and all the business activities were stopped for many months and thereafter there was huge shortage of labour as most of the labour went to their native places and returned after many months. Hence they are requesting to allow six months revalidation against subject licenses.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.32 M/s. Accredited Consultants Pvt. Ltd., NOIDA, UP
F.No.HQRPRCAPPLY00007039AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow revalidation of SEIS No.0519271770 dt 25.10.2021.

Applicant Statement: The applicant stated that due to the shifting of premises to the main department, documents were misplaced. They have also inform that the above scrip transferred from their sister concern company Medtech Devices to Accredited Consultants Pvt. Ltd. on 24.08.2022 to make use of the same. Hence they are requesting to allow revalidation of above mentioned scrip.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.33 M/s. Receipharm Pharma Services Pvt. Ltd., Bangalore

F.No.HQRPRCAPPLY00000282AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow waiver of procedural requirement as per HBP against AA No.0710115193 dt 19.07.2019.

This is review of PRC Meeting No.27/AM23 held on 05.01.2023 (Case No.53) wherein Committee reject the case.

Applicant Statement: In this review application they have stated they are engaged in business of contract manufacturing of pharmaceutical products and Exporter. With reference to the above, they would like to bring to your notice EBRC in respect of SB. NO. 2729798 dt.19.05.2020 they have done export against SB No. 2729798 dt.19.05.2020. The stuffing had done at our factory premises on 18.05.2020. Subsequently filed Shipping bill against the actual Invoice value of USD:2,99,091.08 After receiving the LEO, it had been noticed that a different /Wrong Invoice value was transmitted into Icegate due to unknown/System error. Immediately upon the notice of the same, they requested the Customs Authorities to check it for rectification. Due to the urgency of the cargo, they did not instruct to stop/hold the shipment but decided to approach authorities for rectifying the same without blocking life science goods exports. In continuation with the same, a special request had been made with concerned customs authorities in the ICD Whitefield and they had gone through the case in details and found that claim for amendment as a genuine grievance and certified the actual Invoice value as USD. 2,99,091.08 by issuing Shipping Bill Amendment letter manually by the Superintendent of Customs (Tech) ICD Bangalore vide letter ref. C No.Viii/48/203/2020 Cus tech dtd.07.09.2020. As per Shipping Bill wrong value USD.70804.20 transmitted to Icegate and EDPMS bank server. Shipping Bill Amendment issued manually by the Customs Authorities. Hence Banker is unable to update EBRC in Bank server. Hence Banker has issued Manual Foreign Inward Remittance Credit Advice as proof of payment receipts. They have fulfilled the Export obligation and filed the EODC application for Closer of Advance License. In turn they have received the Deficiency Letter informing them that the PRC 30/AM23 dtd.17.01.2023 waived off the requirement of e BRC for Shipping Bill No.2729798 for MEIS benefit not advance License. Hence they are requesting to allow Waiver of Procedural requirement as per HBP against AA No.0710115193 dt 19.07.2019.

Decision: The Committee reviewed and examined the case and discussed the matter at length. After detailed discussion the Committee observed that there is merit in the case. Accordingly, the Committee decided to accede to the request and consider manual FIRC/BRC for the purpose of redemption of Advance Authorization No. 0710115193 dt 19.07.2019 subject to compliance of other policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Bangalore)

Case No. 34 M/s.G Export, Chennai
F.No.HQRPRCAPPLY00001101AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow MEIS benefits for the period Sept 2020 to Dec – 2020.

Applicant Statement: The applicant stated that they have made shipments agri products/spices products during the period of September, 2020 to December, 2020. They did not make any shipment earlier than this period. BRC for the above shipment has been issued only 10.02.2022. They have started company during 2020 due to Covodi19 they are able to start exports from Sept 2020 only. Hence they are requesting to allow MEIS benefits for the above shipping bills for the period.

Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. The Committee observed that due to delay in uploading the BRC the firm may have faced the problem which was beyond their control. Accordingly, the Committee decided to allow MEIS benefit only against those shipping bills whose realization has happened within time and e-BRCs have been uploaded by the bank after the stipulated time. The Committee also decided that no cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Chennai/PC-3 division for necessary updation)

Case No.35 M/s. Bee Chems, Kanpur
F.No.HQRPRCAPPLY00007255AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow Extension of EOP against Advance Authorization No.0611000481 dt 15.06.2021.

Applicant Statement: The applicant stated due to slackness in overall international market and because of Russia and Ukraine war and post covid 19 affects their buyer postpone the orders but now buyers has confirmed the orders. But to execute the orders they need extension of the authorisation and for that they are ready to pay whatever composition fees required. Hence they are requesting to allow EOP extension against subject license.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611000481 dt 15.06.2021for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Kanpur)

Case No.36 M/s. Sara Sae Pvt. Ltd., Dehradun
F.No.HQRPRCAPPLY00007232AM24
Meeting No.28AM24 held on07.02.2024

Subject: To allow Extension of EOP against Advance Authorization No.0510412888 dt 13.09.2019.

Applicant Statement: The applicant stated that in the past, the oil business downturn and the Corona pandemic prevented them from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. Now the customer has updated the order and advised them to export within the time. The Customer pressurized to them for export the item/Bop Unit within time or they hold the order. The export obligation period was expired on 13/03/2021. Due to Corona disaster, DGFT relaxation to the exporter as per the Public Notice No.67/2015-2020, dated 31.03.2020: Export obligation is deemed to automatically extended for six months from the date of expiry. As per Notification No.28/2015-20, Dated 23.09.2021: Whereas original and extended export obligation period was expired during the period between 01.08.2020 and 31.07.2021, the export obligation period would be extended till 31.12.2021 without composition fees. The export obligation period was automatically extended up to 31.12.2021. As Corona Disaster severely impacted exports and caused the business to cease or slow down. Hence they are requesting to allow EOP extension against subject license.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.37 M/s. Shreeyam Power and Steel Industries Ltd., Indore
F.No.HQRPRCAPPLY00007243AM24
Meeting No.28AM24 held on 07.02.2024
Subject: Closure of Advance Authorization No.1110019817 dt 13.03.2009.

Applicant Statement: The applicant stated that they are into manufacturing of Sponge Iron, Alloy / Mild Steel Billets, Rolled Products (TMT Bars and Mild steel structural, Alloys Steel) Stainless steel Flats and Alloy steel with manufacturing facilities at Gandhidham, Kutch, Gujarat. The company was declared sick and was called upon to file a reference u/s 15(1) of the Sick Industrial Companies (Special Provisions) Act, 1985 on 17.09.2012 to BIFR due to the Clampdown on Mining in Goa and Karnataka by the Government of India and the Hon. Supreme Court respectively, coupled with the quantitative restrictions imposed by the Odisha Government. The company had applied originally for export of Billets however the Hon'ble Norms committee deleted the Billets taking the clue of C514 and C459. However, the Billets were added to SION Norms C514 vide PN 41 / 18.03.2011. The company accordingly completed the exports obligation by exporting Billets after above PN as per the requirement of our overseas client. The overseas clients had insisted on the export products Billets and they couldn't refuse them. The international market is choppy due to the international recession, prolonged pandemic and geo political issues hence they could not let go the client and exported Billets which they had originally applied for. The company is entitled to import Hot Briquetted Iron (HBI)-7830 M.T whereas the company has imported the Hot Briquetted Iron (HBI) 6000MT.They have not imported any other product other than HBI. Hence they are requesting to allow permission for closure of subject license.
The letter of NC dated 23.08.2010 informing the adhoc norms to the applicant was also seen along with the comments of Ministry of Steel vide their UO dated 25.06.2010 stating the reason for deleting the words "../ billets".

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it was decided to refer the case to PC-4Division for its examination. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/PC-4)

Case No. 38 M/s. ACM Natural Products Pvt. Ltd., Kerala
F.No.HQRPRCAPPLY00007249AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow extension of EOP against Advance Authorization No.1011000523 dt 07.09.2021.

Applicant Statement: The applicant stated that during FY 2020-2021 they had direct export of Rs.1.4 cores, 2021-22 Rs.9.5 crore and 2022-23 Rs. 1.77 crores. In addition during the above period they had also supplied spices to 3rd party exporters valued at Rs. 18.00 crore, Rs. 46 crores and Rs. 60 crore approx. However, they would hasten submit that for any of the above referred exports, they did not ever opt under Advance Authorization Scheme as raw materials were available in India. During the period 2021-22 the indigenous source of raw spices was depleted and hence they ventured into AA for import of raw spices. They were not fully aware of the various terms and conditions of operating an AA. Subsequently, some of their co-exporters informed to them about the finer price in the FTP and that their item will fall under Appendix 4J where the export obligation is only 12 months from the date of clearance of the import. RA Cochin informed them that the S/Bills cannot be taken for fulfillment of EO against the Authorization as the same is a Free Bill. On the goods exported, they confirm that they have not availed any benefit either Drawback or Rodtep. Hence they are requesting to allow EOP extension against subject license.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011000523 dt 07.09.2021 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. Free shipping bills will not be counted towards discharge of export obligations. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Cochin)

Case No. 39 M/s. Ancient Kraft, Jaipur
F.No.HQRPRCAPPLY00007250AM24
Meeting No.28AM24 held on 07.02.2024

Subject: To allow RoSCTL against 14 S/Bills.

Applicant Statement: The applicant stated that they have exported goods against 14 shipping bills and payments were received by bank well within the time. But shipping bills were not uploaded by Customs. It happened only during the month of May 2022, i.e uploaded very late after the expiry of prescribed time limit. In spite of their repeated reminders, customs have delayed in uploading shipping bills on online, which was beyond their control. Hence due to non availability of shipping bills online, they could not submit MEIS/ROSCTL applications in time i.e. before the prescribed time limit. The date of shipping bills uploaded by Customs to DGFT site can be confirmed. Hence they are requesting to allow benefit of MEIS/ROSCTL.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-3 for examination.

(Action: Applicant/PC-3)

Case No. 40 M/s. Socomec India Pvt. Ltd., Gurugram
F.No.HQRPRCAPPLY000004266AM23
Meeting No. 28AM24 held on07.02.2024

Subject: Revalidation of DFIA No.0911001960 dated 29.11.2021 and 0911001983 dated 02.12.2021.

Applicant Statement: The applicant stated that these DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt. as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates significant increase in the cost of various raw materials and reduced manufacturing activities. Hence they are requesting to allow six months revalidation against subject DFIA.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Note: Due to paucity of time, remaining cases could not be considered in this meeting. The Committee recommended to consider these cases in next PRC meeting.

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